

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...

O.A. No. 2242 of 1994

Dated New Delhi, this 30th March, 1995

(1)
Hon'ble Shri K. Muthukumar, Member(A)

Shri S. K. Dutta,
S/o Late Shri D. C. Dutta,
R/o 708/S-VIII, R. K. Puran,
NEW DELHI

... Applicant

By Advocate: Ms Sushila Ram, Proxy
counsel for Ms Kamini Jaiswal

Versus

1. Union of India, through
Comptroller & Auditor General of India,
Government of India,
10, Bahadur Shah Zafar Marg,
NEW DELHI.

2. Principal Director of Commercial,
Audit & Ex-officio Member of
Audit Board-1,
BOMBAY.

3. Director of Estates,
Type III C Section
Nirman Bhawan,
NEW DELHI - 110 011

... Respondents

By Advocate: Shri V. S. R. Krishna and
Shri M. K. Gupta

O R D E R
(Oral)

Shri K. Muthukumar, M(A)

Shri M. K. Gupta, counsel for Respondent No. 3 has filed an affidavit today in the court informing that the impugned order dated 18.7.94 in the O.A. has since been withdrawn by the respondents and the allotment of the quarter No. S-VIII/708, R. K. Puram, has been regularised in the name of the applicant with effect from 18.9.91. The learned proxy counsel for the applicant has also accepted this and states that the O.A. has become infructuous.

The O.A., therefore, is disposed of as having ~~become~~ become
infructuous.

[Signature]
(K. Muthukumar)
Member(A)